(d) As per IATA regulations inaugural flights can be operated within six\* months of the date of introduction of a new route.

(e) This will be considered as and when a decision to operate the inaugural flight to Montreal is taken.

(f) Does not arise.

## Retention in service of an Officer of Indian Airlines convicted in a Criminal case

1252. SHRI LADLI MOHAN NIGAM : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether i t is a fact that a senior officer of the Indian Airlines in spite of hav'ng been convicted in a crimi nal case has been retained in the ser vice of the Corpoiation;

(b) if so, what are the reasons therefor;

(c) whether it is also a fact that the rennagement of the Indian Airlines is t ying to retain him in service even after his retirement on ;;tst October, 1982 ; and

(d) if so, what arc the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRIES OF CIVIL AVIATION AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): (a) and (b) The Delhi Metropolitan Mtglstrate has passed an order of conviction against an officer of Indian A'r'ines and pending filing of an apjed, the order was stayed on an applica cion made by the officer. He filed an appetl bjfore the Additional Sessions Judge. The appeal has been admitted and the injunction ha» not set aside. As the matter is *subjudice*, no accion has been taken by Indian Airlines against the officer.

(c) No, Sir.

(d) Does not arise.

## Deletio n of Nursing Home from the panel by International Airports Authority of India

1253. SHRI DIPEN GHOSH : Will the Miinster of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the International Airports Authority of India, Calcutta Airport, has recently deleted the name of a local Nursing Home from the panel of Nursing Homes recognised by it for the purpose of medical attendance and treatment of its emrloyees and again empanelled it within a week; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRIES OF CIVIL AVIATION AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): (a) and (b) Yes, Sir. The International Airports Authority of India depanelled the nursing home as they were not satisfied with their set vices. Pending empanelment of another nursing home in the area, the order of depanelment has been kept in abeyance on the request of the local employees union.

## Unauthorised Construction and sale of Chawls on the Land of International Airports Authority, Bombay

1254. SHRI DIPEN GHOSH Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that some chawls were un-authorisedly constr ucted on the land ofthe International Airports Authority of India, Bombay Airport, near its import warehouse and sold to private parties;

(b) whether it is also a fact that some high officials of International Airports Autiority of India, Bombay Airport, are involved in this deal and the all India Airports Authority